

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1341
ANSWERED ON:30.11.2012
BUFFER ZONE
Adhi Sankar Shri

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Government has cleared a legislation that provides for stringent punishment including imprisonment over the exploitation of tribal communities in the Andaman and Nicobar Islands;
- (b) if so, the details thereof;
- (c) whether the law incorporate stringent penal provisions to deter unauthorised entry, photography, videography, hunting, use of alcohol, inflammable material or even putting to attract tourists in the buffer zone; and
- (d) if so, the details thereof ?

Answer

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SMT. RANEE NARAH)

(a) Yes Madam.

(b) The Andaman and Nicobar Islands (Protection of Aboriginal Tribes) Regulation, 1956 (PAT), amended vide "the Andaman and Nicobar Islands (Protection of Aboriginal Tribes) Amendment Regulation, 2012 and notified in the Gazette of India on 2-7-2012 and further notified in the Andaman & Nicobar Gazette was brought into force w.e.f. 9.7.2012, making provisions for stringent punishment including imprisonment for exploitation of tribal communities in the Andaman & Nicobar Islands.

(c) Yes Madam.

(d) Under Section 8 of the principal Regulation, stringent penal provisions has been included for violations:- (i) 3 years imprisonment and fine in the event of taking photograph/videos of aboriginal tribes; encroaching, hunting and poaching in reserve area; promoting tourism through advertisement on aboriginal tribes; setting up of commercial/tourist establishment in the Buffer Zone.
(ii) 7 years imprisonment and fine in the event of introducing of any form of Alcohol/intoxication & any inflammable or explosive substances to aboriginal tribes.